



2026:AHC:38807

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3522 of 2026

Surendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 23 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Sumer Chaudhary
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Order on Writ Petition:-

1. Learned Standing Counsel accepted notice on behalf of Respondent Nos.1, 2 & 3 and Shri Azad Rai, learned counsel appearing on behalf of Respondent No.4.
2. Issue notice to respondent nos.5 to 26. Steps be taken within two weeks.
3. All the Respondents are granted six weeks' time to file the counter affidavit. Petitioner will have two weeks thereafter to file rejoinder affidavit.
4. List after the exchange of affidavits for admission / final disposal.

Order on Civil Misc. Stay Application No.01 of 2026:-

1. Proceedings under Section 128 of the U.P. Revenue Code, 2006 was initiated by the petitioner against the private respondents which was numbered as Case No.00704 of 2020, Computerized Case No.D202002420000704. The same was dismissed by the Respondent No.3 namely Additional District Magistrate (Judicial, Kaushambi vide order dated 25.03.2021.
2. Aggrieved against the aforesaid, Statutory Revision as provided under Section 210 of the U.P. Revenue Code, 2006 was filed by the petitioner

which was numbered as Case No.464 of 2021, Computerized Case No.C2021020000464. The said revision was dismissed by the Respondent No.2 namely Commissioner, Prayagraj Division, Prayagraj vide order dated 29.11.2024. Aggrieved against the aforesaid, the petitioner has preferred the present writ petition.

3. It is admitted by the counsel for the petitioner that before the revisional authority no interim order was granted in his favour.

4. In this view of the matter, the Court is of the prima facie opinion that, no case is made out for the grant of interim relief.

5. Accordingly, an application for the grant of interim relief is rejected.

(Prakash Padia,J.)

February 20, 2026

Swati